

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 7367/2021

(Arising out of impugned final judgment and order dated 30-03-2021 in WA No. 568/2020 passed by the High Court Of Karnataka At Bengaluru)

NATIONAL LAW SCHOOL OF INDIA UNIVERSITY

Petitioner(s)

VERSUS

HRUDAY P.B. & ANR.

Respondent(s)

(FOR ADMISSION and I.R.)

SLP(C) Nos.8006-8007/2021

(FOR ADMISSION and I.R. and IA No.70595/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 29-06-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE DINESH MAHESHWARI
HON'BLE MR. JUSTICE ANIRUDDHA BOSE

For Petitioner(s) Mr. Saajan Poovayya, Adv.
Mr. Aditya Naraya, Adv.
Mr. Rohit Sharma, Adv.
Mr. Rounak Nayak, Adv
Ms. Arju Chaudhary, Adv.
Ms. Laila Elizabeth Philip, Adv.
Mr. Archishman Chaudhary, Adv.
Mr. Renoy Vincent, Adv.
Mr. Kumar Dushyant Singh, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

List these matters before appropriate Bench wherein two of us, (A.M. Khanwilkar and Dinesh Maheshwari, JJ.), are not Members.

(NEETU KHAJURIA)
COURT MASTER

(VIDYA NEGI)
COURT MASTER

